

under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library, See No. LT-289/62.]

#### DELHI SALES TAX (AMENDMENT) RULES

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table a copy of Notification No. F. 3(31)/58-Fin.(E) published in Delhi Gazette dated the 13th July, 1961, containing the Delhi Sales Tax (Amendment) Rules, 1961, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as extended to Delhi. [Placed in Library, See No. LT-290/62].

12.13 hrs.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 6th August, 1962, has passed the enclosed motion referring the Limitation Bill, 1962, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House

#### MOTION

"That the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely Shrimati Violet Alva, Shri P. N. Saprú, Pandit S. S. N. Tankha, Shri K. K. Shah, Shri B. K. P. Sinha, Shri

S. K. Basu, Diwan Chaman Lall, Shri K. V. Raghunatha Reddy, Shri M. Ruthnaswamy, Shri Dibakar Patnaik and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

#### ARREST OF MEMBERS

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 6th August, 1962, from the Superintendent of Police, Bhopal:—

"Sarvashri Hukam Chand Kachwai, Ramchandra Vithal Bade and Homi F. Daji, Members, Lok Sabha, were found defying ban inside regulated area of Madhya Pradesh Vidhan Sabha, at Bhopal, on 6th August, 1962, and were therefore arrested under Section 188, Indian Penal Code."

**Shri S. M. Banerjee (Kanpur):** Though they were arrested on the 6th of August, the intimation has been sent only on the 8th. Myself and Shri Indrajit Gupta voluntarily surrendered on the 12th of July because, a